

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 70569 of 2013

(Arising out of Order-in-Appeal No. 12/ST/BBSR-II/2013 dated 19.02.2013 passed by Commissioner(Appeals), Central Excise, Customs & S. Tax, Bhubaneswar.

M/s Nigamananda Rath,
At. Mohanty Para, Near Gandhi Park,
Ward No. 11, P.O. Baragarh,
Dist. Baragarh-768028.

..Appellant

VERSUS

Commissioner of Central Excise, Customs & S. Tax, BBSR-II.
C. R. Building, Rajaswa Vihar,
Bhubaneswar-751007.

...Respondent

..
APPERANCE :

Shri C. R. Das, Advocate for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75270/2021

DATE OF HEARING : 08.06.2021

DATE OF DECISION : 08.06.2021

PER P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Nigamananda Rath, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

T.K.